

[श्री कंवर लाल गुप्त]

स्टीज को भूना जा रहा है। वहां पर हालत बहुत खराब है। कांस्टीट्यूशनल ब्रेक डाउन हो गया है। वहां कोई मशीनरी काम नहीं कर रही है। वह चीज हाउस के परब्यू में आती है।

I condemn the State Government with all emphasis at my command that there is no law and order there. You must discuss the whole question.

MR. SPEAKER: If there is any breach of rule, please tell me that. I have heard you earlier. That is not a point of order. (*Interruptions*).

श्री गौरी शंकर राय (गाजीपुर) :  
ये वहां की हैं। इनकी बात सुन ली जाए।

MR. SPEAKER: She was making some complaints. But that is not a point of order. At present I am only seeing the legal aspect as to whether it can be taken up or not.

SHRI KANWAR LAL GUPTA: Army has been called. C.R.P. has been called... (*Interruptions*).

MR. SPEAKER: That is not a point of order.

SHRI D. N. TIWARY (Gopalganj): Weak voices should be heard. But that is not done. (*Interruptions*).

SHRI SAUGATA ROY: They are going into the merits of the case... (*Interruptions*). Whether it is Hyderabad or Moradabad we say it is the duty of the Central Government to protect the minorities in this country. In both cases, there have been atrocities on the minorities and when the State government failed to do that, we must have a discussion in this House... (*Interruptions*) we are not interested in precedents... (*Interruptions*).

MR. SPEAKER: Since the House is excited, we shall adjourn for 15 minutes.

12.17 hrs.

The Lok Sabha adjourned for fifteen minutes.

The Lok Sabha re-assembled at Thirty Four Minutes past Twelve of the Clock.

[MR. SPEAKER in the Chair]

MR. SPEAKER: I think by this time all of us have cooled down. Papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

COMPANIES (ACCEPTANCE OF DEPOSITS)  
AMENDMENT RULES, 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 30th March, 1978, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See No. LT-1984/78*].

DETAILED DEMANDS FOR GRANTS OF THE  
MINISTRY OF EDUCATION AND SOCIAL  
WELFARE AND DEPARTMENT OF  
CULTURE FOR 1978-79

THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(DR. PRATAP CHANDRA CHUN-  
DER): I beg to lay on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1978-79. [*Placed in Library. See No. LT-1985/78*].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1978-79. [*Placed in Library. See No. LT-1986/78*].

SOME HON. MEMBERS: *rose—*

MR. SPEAKER: No advocates are necessary.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Mr. Speaker, Sir, the lady Member wants to say something. You must listen to her. She never speaks. We want to know what has happened there.

MR. SPEAKER: People who are not qualified to be advocates become advocates. What can I do about it? Shri Arif Beg.

REPORT OF THE COMMITTEE ON IMPORT-EXPORT POLICIES AND PROCEDURES

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Committee on Import-Export Policies and Procedures. [Placed in Library. See No. LT-1987/78].

ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR INORGANIC CHEMICAL INDUSTRIES FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Development Council for Inorganic Chemical Industries for the year 1976-77 under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1988/78].

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF HEALTH AND FAMILY WELFARE FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg

to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1978-79. [Placed in Library. See No. LT-1989/78].

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT, 1950

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table a copy of Notification No. S.O. 167 (E) Hindi and English versions) published in Gazette of India dated the 8th March, 1978 making certain corrections in the description of constituencies given in Schedule VII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1990/78].

REPORT, APPROPRIATION ACCOUNTS, NOTIFICATIONS ETC.

THE MINISTRY OF FINANCE  
THE MINISTRY OF FINANCE  
(SHRI ZULFIQUARULLAH): I beg to lay on the Table:

(1) (i) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Posts and Telegraphs). [Placed in Library. See No. LT-1991/78].

(ii) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Railways). [Placed in Library. See No. LT-1992/78].

(iii) Report of the Comptroller and Auditor General of India for the year 1976-77, Union Govern-